

### Mudaliar Committee on Export Promotion

- \*35. { Shri A. K. Gopalan;  
Shri Shree Narayan Das;  
Shri D. N. Tiwary;  
Shri Warrior;  
Shri Vasudevan Nair;  
Shri Vidya Charan Shukla;  
Shrimati Renuka Ray;

Will the Minister of Commerce and Industry be pleased to state:

(a) what are the main recommendations of Ramaswami Mudaliar Committee to promote exports that have been accepted by Government;

(b) whether action has been initiated for implementing the recommendations accepted by the Government; and

(c) if so, the nature of the action taken?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). A copy of the Resolution No. 22-Exports(5)/62, dated the 31st March, 1962 indicating the main recommendations of Ramaswami Mudaliar Committee to promote exports and Government's decision thereon is laid on the Table of the House [Placed in Library, See No. LT-7/62].

While the Government agree that a comprehensive programme to deal with the various aspects of export promotion is needed, the specific measures recommended by the Committee require detailed examination and Government's decisions will be announced separately at an early date.

### Administration in former Portuguese Territories in India

\*36. Shri Hari Vishnu Kamath: Will the Prime Minister be pleased to state:

(a) whether those provisions of the Constitution of India which are in force in other Union territories have been applied in toto to Goa, Daman and Diu;

(b) if not, which provisions or articles are being held in abeyance; and

(c) the reasons therefor?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) and (c). Do not arise.

### Oil Company Workers in Assam

- \*37. { Shri Shree Narayan Das;  
Shri Raghunath Singh;  
Shri P. C. Borooah;  
Shri Nath Pal;

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that workers employed be contractors on behalf of oil companies in Assam, who have been on strike for some time, have sent a memorandum to Government asking them to refer their disputes to arbitration; and

(b) if so, the reaction of Government in this regard?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). A representation was received from the Assam Oil Company Contractors' union on behalf of the workers of the contractors of Oil India Ltd. demanding that the dispute may be referred to arbitration. It was not possible to accede to this request, as this union was not considered competent to represent these workers and the necessary agreement for referring the dispute to arbitration between the parties concerned has also not been received. A settlement in conciliation was arrived at between the Assam Petroleum Mazdoor Union and the Contractors of Oil India on 23rd December, 1961 and work is reported to be going on normally.